

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 27760 of 2013

[Arising out of Order-in-Appeal No. 393/2013 dated 12/08/2013 passed
by the Commissioner of Central Excise, Bangalore-II (Appeals)]

**Belli Arjunan, Director Micro
Sharp Needles Pvt. Ltd.**

No.B-242, 6th Main, 2nd Phase, Peenya
Industrial Area,
Bangalore – 560 058
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Service Tax And Customs
Bangalore-II**

PB 5400, CR Building, Queens Road,
Bangalore - 560 001
Karnataka

Respondent(s)

Appearance:

Mr. Pradyumna G.H., Advocate
BVC & Co., 1st Floor,
No. 371, 8th Main, Sadashiva Nagar,
Bangalore – 560 080
Karnataka

For the Appellant

Mrs. C.V. Savitha, Supdt. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20509 / 2020

Date of Hearing: 20/08/2020

Date of Decision: 20/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **20/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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